

introduce a Bill to amend the Muslim Women (Protection of Rights on Divorce) Act, 1986.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to amend the Muslim Women (Protection of Rights on Divorce) Act, 1986".

*The motion was adopted*

SHRI SYED SHAHABUDDIN: I introduce the Bill.

15.39 hrs

CONSTITUTION (AMENDMENT) BILL \*  
(Amendment of Article 30)

[English]

SHRIB. AKBER PASHA (Vellore): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

*The motion was adopted*

SHRI B. AKBER PASHA: I introduce the Bill.

15.40 hrs.

INDIAN PENAL CODE (AMENDMENT)  
BILL\*

(Amendment of Sections 302 and 306)

[English]

SHRI MOHAN SINGH (Deoria): Sir, I beg to move for leave to introduce a Bill

further to amend the Indian Penal Code.

MR. CHAIRMAN: The question is:

"That leave by granted to introduce a Bill further to amend the Indian Penal Code."

*The motion was adopted*

SHRI MOHAN SINGH: I introduce the Bill.

15.40 1/2 hrs

CRIMINAL LAW AMENDMENT  
(AMENDING) Bill  
(Omission of Section 7, etc.)

[English]

SHRI MOHAN SINGH (Deoria): Sir, I beg to move for leave to introduce a Bill further to amend the Criminal Law Amendment Act, 1932.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Criminal Law amendment Act, 1932."

*The motion was adopted*

SHRI MOHAN SINGH: In introduce the Bill.

15.41 hrs

UNIVERSITY OF ALLAHABAD BILL\*

[English]

SHRI MOHAN SINGH (Deoria): Sir, I

[Sh. Mohan Singh]

15.42 hrs

beg to move for leave to introduce a Bill to establish and maintain a teaching and residential University at Allahabad and for matters connected therewith.

**CONSTITUTION (AMENDMENT) BILL \*****(Amendment of Article 174)**

[English]

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to establish and maintain a teaching and residential University at Allahabad and for matters connected therewith."

SHRI MOHAN SINGH (Deoria): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: the question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted**The motion was adopted.*

SHRI MOHAN SINGH: I introduce the Bill.

SHRI MOHAN SINGH: I introduce the Bill

15.41 1/2 hrs

**MERCY KILLING BILL \***

[English]

DR. VASANT NIWRWTII PAWAR (Nasik): Sir, I beg to move for leave to introduce a Bill to provide for mercy killing of persons who have become completely invalid and bed-ridden or are suffering from an incurable disease.

15.42 1/2 hrs

**CONSTITUTION (AMENDMENT) BILL \*****(Amendment of Eighth Schedule)**

[Translation]

MR. CHAIRMAN: The question is:

" That leave be granted to introduce a Bill to provide for mercy killing of persons who have become completely invalid and bed-ridden or are suffering from an incurable disease."

PROF RASA SINGH RAWAT (Ajmer): Sir, I beg to move that leave be granted to introduce a Bill further to amend the Constitution of India.

[English]

MR. CHAIRMAN: The question is:

" That leave be granted to introduce a Bill further to amend the Constitution of India"

*The motion was adopted.**The motion was adopted.*

SHRI MOHAN SINGH: I introduce the Bill.